

02-01-1997



(5)

(5)

OA NO 768/90
w-16 767/90

Hon'ble Mr. S. Das Gupta AM

Hon'ble Mr. T. L. Verma JM

Sh N. P. Singh Proxy to
Sh J. N. Tewari for the respondent
Submits that learned counsel
could not come today as his
wife is seriously ill. In view
of this submission, despite
stop order passed on the
previous date, we are adjourning
this matter. However on
the next date, no adjournment
shall be allowed for whatever
reason. List for hearing
on 30-01-97

Sh

W.C.
AM

30-1-97
Hon'ble Mr. S. Das Gupta AM
Hon'ble Mr. T. L. Verma JM

Heard learned counsel
for both the parties,
order is dictated separately

W.C.
AM

W.C.
AM

OR
A.A. have
been changed.
Dated 29/1/97